

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.100/3064/2016**

This the 8<sup>th</sup> day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sh. Vichitra Panwar  
S/o Sh. Vijay  
F.O-249/63  
Mayur Place Fire Station  
New Delhi-110092.

... Applicant

(By Advocate: Shri R.S. Rai)

**Versus**

1. Govt. of N.C.T.of Delhi  
Through , its Director  
Delhi Fire Services  
Connaught Place  
New Delhi-110001.
2. Chief Fire Officer  
Delhi Fire Services  
Connaught Place  
New Delhi-110001.
3. Assistant Zonal Officer  
Laxmi Nagar Division  
Delhi Fire Services. .... Respondents

**ORDER(ORAL)**

**By Hon'ble Mr. V. Ajay Kumar,M(J):**

Learned counsel for the applicant submits that the present OA has been filed by the applicant against the Annexure-A disciplinary order dated 27.04.2016 passed by the respondents imposing penalty of stoppage of two increments without cumulative effect on the

applicant. However, it is seen that the applicant approached this Tribunal before exhausting the remedy of statutory appeal, against the disciplinary order.

2. In the circumstances, as prayed by the learned counsel for the applicant, the OA is dismissed as withdrawn with liberty to the applicant to avail the statutory remedy of appeal against the impugned order, in accordance with law, within 30 days from today and in such an event, the respondents may not reject the appeal on the ground of limitation. No costs.

**(K.N.Shrivastava)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/rb/

